

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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Minutes of NC-V meeting was due for 11.12.2014 and actual held on 17.12.2014

The meeting No.33/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 11.12.2014 and actual held on 17.12.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr Industrial Adviser	DIPP
2.	Shri V.K. Kohli, Director	R.O., TC, Noida
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri D.C. Katoch, FTDO	DGFT

At the outset, the Minutes of NC-V Meetings No31/AM-15 dated 27.11.2014 and Meeting No. 32/AM-15 dated 04.12.2014 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.33/AM-15 dated 11.12.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING : 33/84-ALC3/2014
NUMBER **MEETING DATE** :11.12.2014

1	Case No.:5/10/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File :01/84/050/00060/AM15	RLA File :07/24/040/00467/AM14/	Lic.No/Date:0710103320 01.04.2014	Defer date: 08.01.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.				

2	Case No.:11/6/84-ALC3/2014	Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Reject
	HQ File :01/84/050/00042/AM15/	RLA File :07/24/040/00481/AM14/	Lic.No/Date:0710103348 02.04.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no response received of DC (MSME) UO Note dated 15.10.2014 from the applicant firm. Therefore the Committee was constrained to reject the case.				

3	Case No.:2/12/84-ALC3/2014	Party Name: TECHFAB (INDIA) INDUSTRIES	Meet No/Date:33/84-ALC3/2014	Status:
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	LTD	11.12.2014	Reject
HQ File :01/84/050/00091/AM15/	RLA File :03/95/040/01058/AM14/	Lic.No/Date:0310777139 04.04.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no response received of DC (MSME) UO Note dated 15.10.2014 from the applicant firm. Therefore the Committee was constrained to reject the case.			

Case No.:10/6/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
HQ File 4 :01/84/050/00041/AM15/	RLA File :05/24/040/00023/AM15	Lic.No/Date:0510385126 28.04.2014	Defer date: 08.01.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Vide their UO Note dated 17.11.2014 the DC (MSME) has sought some details from the applicant firm. It was decided to await the same and defer the case for re-listing on 08.01.2015.			

Case No.:17/14/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
HQ File 5 :01/84/050/00112/AM15/	RLA File :07/24/040/00023/AM15/	Lic.No/Date:0710103821 30.04.2014	Defer date: 08.01.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.			

Case No.: 1/29/84-ALC3/2014	Party Name: BHARAT TISSUE PVT LTD.	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
HQ File 6 :01/84/050/00216/AM15/	RLA File : 07/24/040/00031/AM15/	Lic.No/Date:0510385549 30.04.2014	Defer date: 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 08.01.2015.

Case No.:13/10/84-ALC3/2014	Party Name: ALPS INDUSTRIES LTD.	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
HQ File 7 :01/84/050/00068/AM15/	RLA File :05/23/040/00026/AM15	Lic.No/Date:0510385549 02.05.2014	Defer date: 08.01.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers			

and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.

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Case No.:29/10/84-ALC3/2014	Party Name: ORION CONMERX PRIVATE LIMITED	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Approved	
HQ File :01/84/050/00084/AM15	RLA File :05/24/040/00017/AM15	Lic.No/Date:0510385981 07.05.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Mens Jacket made from 100% polyester yarn woven fabric GSM 77+-10% & 60%wool 25% Polyester 5% acrylic 5% Nylon 5% rayon fabric GSM 461.80+-10% with 100% cotton lining fabric GSM 156+-10%	3865 Nos	100% polyester yarn woven fabric GSM 77+-10%	1529 Sqms
60%wool 25% Polyester 5% acrylic 5% Nylon 5% rayon fabric GSM 461.80+-10%			2810 Sqms	
100% cotton lining fabric GSM 156+-10%			2982 Sqms	
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

9	Case No.:1/12/84-ALC3/2014	Party Name: SUPERFIL PRODUCTS LIMITED	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File :01/84/050/00090/AM15	RLA File :04/24/040/00245/AM14	Lic.No/Date:0410157852 12.05.2014	Defer Date: 08.01.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. On 29.09.2014 the Ministry of C& PC has issued a deficiency letter to the firm in this case. It was decided to wait for response of the firm and defer the case for re-listing on 08.01.2015.				

10	Case No.:10/14/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510388396	Deferred date

:01/84/050/0105/AM15	:05/24/040/0107/AM15	09.06.2014	08.01.2015
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.

Case No.:6/14/84-ALC3/2014	Party Name: MOHAK CARPETS PVT.LTD.	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Approved
HQ File :01/84/050/00101/AM15	RLA File :05/24/040/00138/AM15	Lic.No/Date: 0510388800 19.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Nylon Printed Mat (Gel back) GSM-1200+-10% (Containing net content 1.190 Kgs of Nylon BCF yarn PA6-1100-68-R-BT in per Sqm)	40500 Sqm	Nylon BCF yarn PA6-1100-68-R-BT	14900 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 22/26/84-ALC3/2014	Party Name: D DECOR HOME FABRICS PVT. LTD	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Approved
HQ File No. 01/84/050/00207/AM15	RLA File No. 03/94/040/00212/AM15	Lic. No./Date 0310785717 20.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
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1.	100% Polyester soft finish piece dyed knitted pile fabrics	30000 Meter	100% Polyester piece dyed knitted pile fabrics	30600 Meter (including 2% wastage)
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The width should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 2/13/84-ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date: 33/84-ALC3/2014 11.12.2014	Status: Deferred
HQ File :01/84/050/00095/AM15/	RLA File :07/24/040/00078/AM15/	Lic.No/Date:0710105381 25.06.2014	Defer Date: 08.01.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Vide their letter dated 12.11.2014 DC (MSME) has sought some information/details from the firm like CAD/CAM, measurement of each export item , calculation sheet, manufacturing process etc. Therefore it was decided to defer the case for re-listing on 08.01.2015.			

Case No.: 5/15/84-ALC3/2014	Party Name: BUILDMET FIBRES PVT. LTD	Meet No/Date: 33/84-ALC3/2014 11.12.2014	Status: Deferred
HQ File :01/84/050/00130/AM15/	RLA File :07/24/040/00115/AM15/	Lic.No/Date:0710105618 10.07.2014	Defer Date 08.01.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 08.01.2015.			

Case No.: 24/26/84-ALC3/2014	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date: 33/84-ALC3/2014 11.12.2014	Status: Deferred
HQ File :01/84/050/00209/AM15/	RLA File :03/94/040/00304/AM15/	Lic.No/Date:0310786877 15.07.2014	Deferred date 08.01.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 08.01.2015.			

16 Case No.: 11/26/84-	Party Name: SHREE	Meet No/Date: 33/84-	Status:
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ALC3/2014	TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	ALC3/2014 11.12.2014	Deferred
HQ File : 01/84/050/00196/AM15	RLA File : 56/24/040/00018/AM15	Lic.No/Date:05610004333 16.07.2014	Defer date 08.01.2015.
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their examination and comments. The D/o C&PC has sought some details /information from the firm vide their deficiency letter dated 22.10.2014. No further reference is received from the firm or D/o C&PC. It was decided to defer the case for re-listing on 08.01.2015.			

Case No.:6/21/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:33/84- ALC3/2014 11.12.2014	Status: Deferred
HQ File 01/84/050/00168/AM15	RLA File 05/24/040/00174/AM15	Lic.No/Date:0510389789 18.07.2014	Defer date: 08.01.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Vide their UO Note dated 23.09.2014 the DC (MSME) has sought some details from the applicant firm. It was decided to await the same and defer the case for re-listing on 08.01.2015.			

Case No.:11/21/84- ALC3/2014	Party Name: KOHINOOR ENTERPRISES	Meet No/Date:33/84- ALC3/2014 11.12.2014	Status: Deferred
HQ File 01/84/050/00173/AM15	RLA File 05/23/040/00165/AM15	Lic.No/Date:0510389889 22.07.2014	Defer date: 08.01.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.			

Case No.:8/21/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:33/84- ALC3/2014 11.12.2014	Status: Deferred
HQ File 01/84/050/00170/AM15	RLA File 35/24/040/00011/AM15	Lic.No/Date:3510044530 06.08.2014	Deferred date: 08.01.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.			

20	Case No.: 27/26/84-ALC3/2014	Party Name: PREM FOOTWEAR PRIVATE LIMITED	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00212/AM15	RLA File : 02/24/040/00083/AM15	Lic.No/Date:0510388410 08.08.2014	Defer date: 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP & and M/o C&PC. Therefore it was decided to defer the case for re-listing on 08.01.2015.

21	Case No.: 24/30/84-ALC3/2014	Party Name: SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00263/AM15	RLA File : 56/24/040/00023/AM15	Lic.No/Date:05610004370 11.08.2014	Defer date 08.01.2015.
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to D/o C&PC for their examination and comments and defer the case for re-listing on 08.01.2015.				

22	Case No.: 8/29/84-ALC3/2014	Party Name: SITARAM SPINNERS PVT. LTD.	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Approved
	HQ File : 01/84/050/00223/AM15	RLA File : 09/24/040/00231/AM15	Lic.No/Date:0910060844 12.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Core spun yarn containing 42,522.28 Kgs Spandex Bare Yarn	212611.200 Kgs	Spandex Bare Yarn	44,648.350 Kgs (including 5% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

23	Case No.: 1/26/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Approved
	HQ File : 01/84/050/00186/AM15	RLA File : 05/24/040/00221/AM15	Lic.No/Date:0510390641 21.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Ladies Top 100% Polyester printed woven fabrics, GSM-120+-10% (Style No. 7653770)	11210 Nos	100% Polyester printed woven fabrics, GSM-120+-10%	1.34 Sqm per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

24	Case No.: 5/26/84-ALC3/2014	Party Name: S.K. EXPORTS	Meet No/Date: 33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00190/AM15	RLA File : 06/24/040/00016/AM 15	Lic.No/Date:0610037886 25.08.2014	Deferred date 08.01.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 08.01.2015.				

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Case No.: 6/26/84-ALC3/2014	Party Name: PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date: 33/84-ALC3/2014 11.12.2014	Status: Approved	
HQ File : 01/84/050/00191/AM15	RLA File : 32/21/040/00065/AM15	Lic.No/Date:3210077203 25.08.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Made-ups made out of polyester cotton blended fabric (containing 193069 Sq. metres of relevant imported fabric)	17473 Nos	Polyester/cotton blended fabric relevant GSM	195000 Sqms

The GSM should match in both import and export.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

26	Case No.: 25/26/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date: 33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00210/AM15	RLA File : 07/24/040/00189/AM15	Lic.No/Date: 0710106540 25.08.2014	Deferred date 08.01.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 08.01.2015.				

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Case No.: 23/26/84-ALC3/2014	Party Name: NARASIMHA MURTHY.MR(PROP.TE CHNO FLEX INDUSTRIES)	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Approved	
HQ File : 01/84/050/00208/AM15	RLA File : 07/24/040/00196/AM15	Lic.No/Date:0710106550 26.08.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U.O.No.7/265/14-TSW dated 17.12.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Footwear Insole components full insole 200000 pairs	200000 pairs	Cellulose insole board of relevant thickness (size 1.0X1.5meter)	8333 Nos
			Shank Board of relevant thickness (size 1.06X1.58Meter)	3226 Nos
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

28	Case No.: 22/29/84-ALC3/2014	Party Name: ALOK INDUSTRIES	Meet No/Date: 33/84-ALC3/2014	Status: Approved
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	LIMITED.	11.12.2014	
HQ File : 01/84/050/00237/AM15	RLA File : 03/94/040/00487/AM15	Lic.No/Date:0310788473 27.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Processed woven fabrics (made from 55% 1.7 DTX 38mm protex C Kanecaron Staple fibre (100% Modacrylic), 40% Cotton, 5% Nylon Staple Fibre type 420 semidull 1.9 DTex38mm 1.7 Den 1.5 in merge173XXX)	38682 Kgs	1.7 DTX 38mm protex C Kanecaron Staple fibre (100% Modacrylic), Nylon Staple Fibre type 420 semidull 1.9 DTex38mm 1.7 Den 1.5 in merge173XXX	1.10Kgs per kg of Kanecaron staple fibre in export product 1.10 Kgs per kg of Nylon Staple Fibre in export product

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/24/84-ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
29	HQ File 01/84/50/0184/AM15	RLA File :30/24/40/29/AM15	Lic.No/Date:3010103140 08.09.2014	Deferred date: 08.01.2015
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.			

30	Case No.: 24/29/84-ALC3/2014	Party Name: MICROFIBER CORP.PRIVATE LIMITED.	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00239/AM15	RLA File : 03/95/040/00429/AM15	Lic.No/Date:0510391070 09.09.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.

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Case No.: 16/26/84-ALC3/2014	Party Name: ASPINWALL & CO. LTD.	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Approved	
HQ File : 01/84/050/00201/AM15	RLA File : 10/24/040/00053/AM15	Lic.No/Date:1010058783 10.09.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Tufted coir products with synthetic chemical baking embedded on plastisol of pvc resin & Eastman 168(plastisizer) (containing Eastman 168plastisizer=15375.23Kg)	15375.230 Kgs	Eastman 168plastisizer	16144 Kgs (including 5% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

32	Case No.: 3/29/84-ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED.	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00218/AM15	RLA File : 05/24/040/00271/AM15	Lic.No/Date:0510391070 11.09.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Measurement Chart, Calculation sheet and stage wise wastage of the manufacturing process of the export product are not given in the matter. Therefore it is decided to ask the firm for the same and defer the case for re-listing on 08.01.2015.

33	Case No.: 23/29/84-ALC3/2014	Party Name: INDIX.	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00238/AM15	RLA File : 03/94/040/00555/AM15	Lic.No/Date:0310789059 11.09.2014	Deferred date 08.01.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.

34	Case No.: 20/29/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00235/AM15	RLA File : 03/95/040/00500/AM15	Lic.No/Date:0310789096 12.09.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 08.01.2015.

35	Case No.: 20/29/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00236/AM15	RLA File : 03/95/040/00501/AM15	Lic.No/Date:0310789474 19.09.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 08.01.2015.

36	Case No.: 2/33/84-ALC3/2014	Party Name: UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00265/AM15	RLA File : 02/24/040/00124/AM15	Lic.No/Date: 0210204999 19.09.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. The case stands for re-listing on 08.01.2015.

37	Case No.: 7/29/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00222/AM15	RLA File : 05/24/040/00281/AM15	Lic.No/Date:0510391321 24.09.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile

Commissioner, Noida for their examination and comments. The case stands for re-listing on 08.01.2015.

38	Case No.: 11/29/84-ALC3/2014	Party Name: VENLON METALLICA INDUSTRIES	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Approved
	HQ File : 01/84/050/00226/AM15	RLA File : 07/24/040/00221/AM15	Lic.No/Date:0710106745 24.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Metallised Yarn twisted with cotton yarn (Containing 416 Kgs Metallised yarn)	1700 Kgs	Metallised film made by coating silver on polyester film	420 Kgs (including 1% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

39	Case No.: 17/29/84-ALC3/2014	Party Name: PLASTENE INDIA LIMITED	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00232/AM15	RLA File : 37/24/040/00001/AM15	Lic.No/Date:3710002520 29.09.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 08.01.2015.

40	Case No.: 18/29/84-ALC3/2014	Party Name: ATTIRE CREATION COMPANY,	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00233/AM15	RLA File : 04/24/040/00169/AM15/	Lic.No/Date:0410159502 29.09.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the style number is not given in this authorization . Therefore it was decided to ask the firm for the same. The case stands for re-listing on 08.01.2015.

41	Case No.: 23/30/84-ALC3/2014	Party Name: SACOS INDIGO PRIVATE LIMITED	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Approved
	HQ File : 01/84/050/00262/AM15	RLA File : 56/24/040/00035/AM15	Lic.No/Date:5610004432 29.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the authorization issued in this case as per repeat base of Lic.No/Date:5610003168 dated 07.11.2013 ratified by the NC in its meeting held on 09.01.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven Jumbo (FIBC)	5,00,000 Kgs.	P.P. Granules	1.10 Kgs./kg. content in export product.
			LLDPE Granules	1.05 Kgs./kg. content in export product.
			U.V. Stabilizer	5250 Kgs.
			Propylene copolymers (vistamaxx)	1.05 Kgs./kg. content in export product.
			LDPE for lamination	1.05 Kgs./kg. content in export product.
			Colour master batch	5250 Kgs
			HDPE Granules for thread	1.05 Kgs./kg. content in export product.
			P.P. Granules for packing material	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

42	Case No.: 19/29/84-ALC3/2014	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00234/AM15	RLA File : 10/24/040/00055/AM15	Lic.No/Date:1010058820 29.09.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that a deficiency letter was issued b by the D/o C&PC on 02.12.2014 to the firm in the matter. The committee decided to wait for the response of the firm and defer the case for 8.01.2015.

43	Case No.: 12/29/84-ALC3/2014	Party Name: SONU EXIM PVT. LTD.,	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
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HQ File : 01/84/050/00227/AM15	RLA File : 05/24/040/00289/AM15/	Lic.No/Date:0510391468 07.10.2014	Deferred date 8.01.2015
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that calculation sheet, measurement chart and justification of higher wastage of 10% has not furnished by the firm. Therefor it was decided to ask the firm for the same and defer the case for re-listing on 8.01.2015.

44	Case No.: 13/29/84-ALC3/2014	Party Name: KOHINOOR ENTERPRISES	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Approved
	HQ File : 01/84/050/00228/AM15	RLA File : 05/24/040/00293/AM15/	Lic.No/Date:0510391458 07.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top (Net content of imported input in export product(100% polyester net embroided fabric width 56'', GSM 130 +-10%= 1428.905 Sqm)	811 Nos	100% polyester net embroided fabric width 56'', GSM 130 +-10%	1500 Sqms
2.	Ladies Dress (Net content of imported input in export product(100% polyester net embroided fabric width 56'', GSM 130 +-10%= 2925.715 Sqm)	1024 Nos	100% polyester net embroided fabric width 56'', GSM 130 +-10%	3072 Sqms

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

45	Case No.: 14/29/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00229/AM15	RLA File : 05/24/040/00310/AM15/	Lic.No/Date:0510391518 09.10.2014	Deferred date 8.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 8.01.2015.

46	Case No.: 15/29/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00230/AM15	RLA File : 05/24/040/00311/AM15/	Lic.No/Date:0510391519 09.10.2014	Deferred date 8.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 8.01.2015.

47	Case No.: 16/29/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00231/AM15	RLA File : 05/24/040/00307/AM15/	Lic.No/Date:0510391517 09.10.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 8.01.2015.

48	Case No.: 1/33/84-ALC3/2014	Party Name: SWETA CHAUDHRY FIBRETEC	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00264/AM15	RLA File : 02/24/040/00116/AM15/	Lic.No/Date:0210205049 09.10.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 8.01.2015.

49	Case No.: 8/33/84-ALC3/2014	Party Name: MITTAL POLYPACKS PVT. LTD	Meet No/Date:33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00271/AM15	RLA File : 02/24/040/00136/AM15/	Lic.No/Date:0210205075 20.10.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 8.01.2015.

50	Case No.: 5/33/84-ALC3/2014	Party Name: CHHOTANAGPUR ROPE WORKS PVT. LTD	Meet No/Date: 33/84-ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00268/AM15	RLA File : 02/24/040/00131/AM15/	Lic.No/Date: 0210205080 21.10.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME), O/o Regional Textile Commissioner, Noida and D/o C&PC for their examination and comments. The case stands for re-listing on 8.01.2015.

51	Case No.: 22/30/84-ALC3/2014	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date: 33/84-ALC3/2014 11.12.2014	Status: Approved
	HQ File : 01/84/050/00261/AM15	RLA File : 56/24/040/00044/AM15/	Lic.No/Date: 5610004452 22.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the authorization issued in this case as per repeat base of Lic.No/Date:5610003168 dated 07.11.2013 ratified by the NC in its meeting held on 09.01.2014 as detailed below:-

S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven Jumbo Bags Milky White Neo-con Brand (FIBC)	10,00,000 Kgs.	P.P. Granules	1.10 Kgs./kg. content in export product.
			LLDPE Granules	1.05 Kgs./kg. content in export product.
			U.V. Stabilizer	10,500 Kgs.
			Propylene copolymers (vistamaxx)	1.05 Kgs./kg. content in export product.
			LDPE for lamination	1.05 Kgs./kg. content in export product.
			Colour master batch	10,500 Kgs
			HDPE Granules for thread	1.05 Kgs./kg. content in export product.
			P.P. Granules for packing material	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

52	Case No.: 7/33/84-ALC3/2014	Party Name: AMRIT EXPORTS PVT. LTD	Meet No/Date: 33/84-ALC3/2014	Status: Deferred
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			11.12.2014	
	HQ File : 01/84/050/00270/AM15	RLA File : 02/24/040/00134/AM15/	Lic.No/Date:0210205080 24.10.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME), and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 8.01.2015.

53	Case No.: 3/33/84- ALC3/2014	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:33/84- ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00266/AM15	RLA File : 02/24/040/00132/AM15/	Lic.No/Date:0210205104 29.10.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 8.01.2015.

54	Case No.: 4/33/84- ALC3/2014	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:33/84- ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00267/AM15	RLA File : 02/24/040/00118/AM15/	Lic.No/Date:0210205166 17.11.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 8.01.2015.

55	Case No.: 6/33/84- ALC3/2014	Party Name: LINCON POLYMERS PVT. LTD	Meet No/Date:33/84- ALC3/2014 11.12.2014	Status: Deferred
	HQ File : 01/84/050/00269/AM15	RLA File : 08/24/040/00293/AM15/	Lic.No/Date:08101338596 18.11.2014	Deferred date 08.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 8.01.2015.

Manual Cases

(56)

Case No.451	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 33/84/AM-15 dt 11.12.2014	File No.01/84/50/089/AM-14/DES-V

Re-fixation of input output norms in respect of Advance Authorization No.0510357438 dated 18.06.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that not only the quantity of export /import items is different but requirement and description of export item is also different in this case. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 08.01.2015.

(57)

Case No.452	M/s SAS International, Gurgaon
NC 33//AM-15 dt 11.12.2014	File No.01/84/171/062/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0410140594 dated 19.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not mentioned the export and import items in his documents submitted to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 08.01.2015.

(58)

Case No.453	M/s The Bombay Dyeing & Mfg. Co. Ltd., Mumbai
NC 33/84/AM-15 dt 11.12.2014	File No.01/84/162/868/AM-08/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310446819 dated 17.10.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.

(59)

Case No.454	M/s S.A.N. International, New Delhi
NC 33/84/AM-15 dt 11.12.2014	File No.01/84/50/362/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510333630 dated 27.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to our deficiency letter dated 16.09.2014 the applicant firm has not provided CAD/CAM, manufacturing process, calculation sheet and sketch of export product in support of their proposal. Therefore, the case stands for re-listing on 08.01.2014.



Case No.455	M/s Ganga Acrowools Ltd., Ludhiana
NC 33//AM-15 dt 11.12.2014	File No.01/84/50/310/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010099890 dated 16.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to send a reminder to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for submission of requisite comments. The case stands for re-listing on 08.01.2015.

(61)

Case No.456	M/s Fashion Accessories, Gurgaon
NC 33//AM-15 dt 11.12.2014	File No.01/84/171/073/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510321304 dated 29.03.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.

(62)

Case No.457	M/s Chelsea Mills, Gurgaon
NC 33//AM-15 dt 11.12.2014	File No.01/84/171/019/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.

(63)

Case No.458	M/s Chelsea Mills, Gurgaon
NC 33//AM-15 dt 11.12.2014	File No.01/84/171/018/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510342264 dated 02.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.

(64)

Case No.459	M/s Chelsea Mills, New Delhi
NC 33//AM-15 dt 11.12.2014	File No.01/84/171/067/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.	

0510389084 dated 25.06.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.

(65)

Case No.460	M/s Chelsea Mills, New Delhi
NC 33//AM-15 dt 11.12.2014	File No.01/84/171/066/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for examination and comments. The case stands for re-listing on 08.01.2015.

(66)

Case No.461	M/s Micaply, Bhopal
NC 33/84/AM-15 dt 11.12.2014	File No.01/84/50/394/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 1110027807 dated 16.12.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.

(67)

Case No.462	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 33//AM-15 dt 11.12.2014	File No.01/84/50/022/AM-12/DES-V
Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish in respect of Advance Authorization No. 3510033691 dated 27.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.

(68)

Case No.463	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 33/84/AM-15 dt 11.12.2014	File No.01/84/50/170/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 08.01.2015.

(69)

Case No.464	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
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NC 33//AM-15 dt 11.12.2014	File No.01/84/50/038/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3510033418 dated 05.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The representative of DC (MSME) has informed that the detail given by the applicant firm in support of their proposal is not complete. Therefore they have issued a deficiency letter to the firm on 08.09.2014. It is decided to defer the case for re-listing on 08.01.2015.

(70)

Case No.465	Apparel Export Promotion Council, Gurgaon.
NC 33//AM-15 dt 11.12.2014	File No.01/84/162/086/AM-14/DES-V
Fixation of Standard Input Output Norms (SION).	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that out of 7 proposals received from AEPC following 4 proposals are related to Norms Committee-5:

S.No	Proposal	Views of Committee
1	In following SIONs Woven or Knitted words may also be added in description of Ladies blouse: J-137,142,144, to 150,154,,156,166,169 to 171, 173,175 to 183, 185 to 195, 199,203 to 205, 207,208,210 to 214,218, 220, 221 to 223, 233 to 235, 243 to 245, 247,257 to 261, 263, to267, 273 to 296.	The input Woven Fabric for export product ladies blouse is allowed in Square meter while input knitted fabric is allowed in Kilogramme terms. Therefore knitted fabric cannot be allowed in square meter terms. If AEPC can provide last 3-4 years consumption data of 3-4 firms who make similar product the committee can fix new SION for Knitted ladies blouse.
3	Removal of style number on Advance Authorisation during fixation of norms and shipping bills.	In normal circumstances when the exporter does not change his export product, and export the items as per the Invoice, the requirement of style number may not be necessary. But in cases, where the export product is changed, and the exporter seeks amendment of the export product, then style number will be mandatory in relation to the earlier number. Otherwise, it will be difficult to ascertain the exact export product.
4	Addition of following in SION J-220 for Export item Vest: "For gents, ladies, girls and boys".	The Committee observed that SION J-220 is for 'Vest'. It is not specified for men, womenetc. Input allowed for 'Vest' is "Relevant fabric" in Kilograms. In view of above the committee found no reason for proposed addition. In other hand the addition of the proposed description may create only complications.
7	In line with the flexibility upto +/-	This seems to be reasonable proposal. However,

10% in GSM in import/export, +3% variation in count, may also be accepted in the licence without seeking any change from the DGFT office.	comments of the concerned ministry are required before taking a final view. The matter is postponed for 13.11.2014.
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The committee felt that the written comments of Ministry of Textile and all technical members of NC-5 are required to enable us to process the matter.

It was decided to await the same and defer the case for re-listing on 08.01.2015.

(71)

Case No.466	M/s JCT Ltd.
NC 33/84/AM-15 dt 11.12.2014	File No.01/84/50/0157/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 310103037 dated 16.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was earlier examined rectified by the committee in its meeting held on 30.10.2014 and mentioned the description of export and import details as given in the original authorization. However, the firm has now requested for amendment the description of export and imports as per amendment sheet no.2 dated 25.08.2014 issued by the RA. The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to amend the description of the export and import items and ratify the Advance Authorization issued in this as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	45% Kermel, 45%Viscose, 9% Nylon, 1% Antistatic dyed synthetic blended fabric	32074 Kgs	Kermel Fiber	16309Kgs
			Viscose	16309Kgs
			Nylon staple fibre	3262 Kgs
			Antisatic	362 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(72)

Case No.467	M/s Orient Clothing Co. Pvt Ltd.
NC 33/84/AM-15 dt 11.12.2014	File No.01/84/171/065/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510288340 dated 20.04.2011.	

Decision: The matter was earlier seen by the NC in its meeting held on 11.09.2014 and ratified the authorization. Now firm has requested to enhancement inputs allowed by the committee. The firm has given personal hearing for 11.12.2014 to explain the matter but they could not appear before the committee due to some problem. Therefore the case stands for relisting on 08.01.2015